Compliance of directives of DGCA

- 328. SHRIMATI VIJILA SATHYANANTH: Will the Minister of CIVIL AVIATION be pleased to state:
- whether it is a fact that the Director General of Civil Aviation (DGCA) has suspended pilots for transmitting hijack code;
 - (b) if so, the details thereof;

Written Answers to

- whether it is also a fact that the DGCA has asked all airlines to strictly comply with the directives while flying; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) and (b) On 09.06.2019, M/s Air Asia aircraft operating flight I 5-715 (Delhi-Srinagar) was involved in an incident of erroneously squawking the hijack code. Immediately after the incident, both the pilots were kept off the flying duties pending investigation. Based on the deficiency observed during the investigation, the first officer was suspended for a period of three months and warning letter was issued to Pilot-in-Command before releasing for flying.

- (c) and (d) No specific directive was issued after the incident. However, the Directorate General of Civil Aviation (DGCA) from time to time issues Civil Aviation Requirements and other guidelines so as to:
 - Fulfil the duties and obligations of India as a Contracting State under the convention relating to International Civil Aviation.
 - 2. Standardize and harmonize the requirements taking into account the rules and regulations of other regulatory authorities.
 - To address any other issues related to safety of aircraft operations as may 3. be considered necessary.

RCS-UDAN in Bihar

- 329. SHRI SATISH CHANDRA DUBEY: Will the Minister of CIVIL AVIATION be pleased to state:
- whether Government has recommended to start air services from Valmikinagar, Purnea, Bhagalpur, Darbhanga and Saharsa and by selecting them for providing regional air services under RCS-UDAN in Bihar: and